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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

OA 351/92 And MA 471/92

Date of decision: 19.6.92

Between

B. Santha Murthy

: Applicant

and

1. Union of India, rep by
The Chief Post Master General
Andhra Circle,Abids,
HYDERABAD

2. The Superintendent of Post Offices
Guntakal Division
Guntakal 515 801

: Respondents

Counsel for the Applicant

: Mr. N. Rama Mohan Rao

Deo

Counsel for the Respondents

: Mr. N. V. Ramana, CGSC

Deo

CORAM:

HON. Mr PC JAIN, MEMBER(ADMN.), PRINCIPAL BENCH

HON. Mr T. CHANDRASEKHARAI REDDY, MEMBER(JUDL.)

(Order of the Division Bench delivered by Hon. Mr. PC Jain,
Member(Admn))

Shri Subba Rao, proxy counsel for
Shri N. Rama Mohan Rao, Counsel for the petitioner in
MA 471/91 and for the applicant in OA 351/92 present.

Mr V. Rajeswara Rao, proxy counsel for Mr NV Ramana,
Counsel for the respondents present.

2. Learned proxy counsel for the petitioner/
applicant submits under instructions from the counsel
for the applicant that he does not press MA 471/92, which
has been moved for condonation of delay in filing the OA.
MA 471/92 is accordingly rejected as not pressed.

Cc:

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3. In view of the above, OA 351/92 is also liable to be rejected on the ground of being barred by limitation. Accordingly, OA 351/92 is rejected as not maintainable.

T. Chandrasekhar Reddy

(T.CHANDRASEKHARA REDDY)
MEMBER(JUDL.)

C.Jain

(P.C. JAIN)
MEMBER(ADMN.)

S.P. 1992

Dated June, 19, 1992

Deputy Registrar (J)

Dictated in the open court

To sk

1. The Chief Post Master General, Union of India, Andhra Circle, Abids, Hyderabad.
2. The Superintendent of Post Offices, Guntakal Division, Guntakal-801.
3. One copy to Mr.N.Rammohan Rao, Advocate, CAT.Hyd.
4. One copy to Mr. N.V.Ramana, Addl.CGSC.CAT.Hyd.
5. One spare copy.
6. One copy to Hon'ble Mr.T.Chandrasekhar Reddy, M(J)CAT.Hyd.

pvm.

13/1/92